

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-513
IB-840/PB/2018
IA/5856/2021

IN THE MATTER OF:

PEC Ltd.

....Applicant

Vs.

M/s S.L Consumers Products Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 12.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Adv Davesh Bhatia for R-1, Adv Sumit Sharma,
Adv Shantanu for R-2, 3

For the RP : Abhishek Anand Adv., Mohak Sharma Adv.,
Sajal Jain Adv. & Supriyo Banerjee Adv.

ORDER

IA/5856/2021:-

Ld. Counsel for the RP is present. Ld. Counsel for R-1 is present and the reply on behalf of R-1 is available on the e-portal. Ld. Counsel for R-2 & 3 submitted that they have already filed their reply, however, the same is not reflected on the e-portal. Ld. Counsel for R-2 & 3 is directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. Ld. Counsel for RP sought time for filing rejoinder on the reply on behalf of R-1, 2 & 3. Time prayed for is granted. List the matter on **16.10.2023**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**